

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

ORIGINAL APPLICATION NO. 237 OF 1998

Jabalpur, this the 30th day of April, 2003.

Hon'ble Mr. R.K. Upadhyaya, Administrative Member
Hon'ble Mr. J.K. Kaushik, Judicial Member

Standy David and others.

-APPLICANTS

(By Advocate- Smt. Asharani Sharma)

Versus

The Union of India and others.

-RESPONDENTS

(By Advocate- Shri A.K. Tiwari)

ORDER (ORAL)

By J.K. Kaushik, Judicial Member:

We have heard the learned counsel for the applicants. We notice that as per order dated 31.3.1998, the learned counsel for the applicants was directed to amend the O.A., but from the record, it is seen that the amendment has not been carried out. However, after hearing the learned counsel for the applicants for sometimes, she has submitted that she wants to withdraw this O.A. In view of the submission made by the learned counsel for the applicants, she is permitted to withdraw this O.A., and the same is dismissed as withdrawn. No costs.

J.K. Kaushik
(J.K. Kaushik)

Judicial Member

(R.K. Upadhyaya)
Administrative Member

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पृष्ठांक सं. 3/5/2003..... तिथि.....
1. अपार्टमेंट बिल का विवर
2. अपार्टमेंट बिल का विवर
3. अपार्टमेंट बिल का विवर
4. अपार्टमेंट बिल का विवर

दावा करने वाले का नाम वा. Asha Rani Sharma
A.K. Tiwari, Adw.

Shashi Kumar
संस्कार

1.5.03